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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 1320/2026

SANJAY

.....Petitioner

Through: Mr. Ujwal Ghai, Advocate.

versus

STATE (NCT OF DELHI)

.....Respondent

Through: Ms. Priyanka Dalal, APP for the State  
with SI Nikhil Singh, PS EOW.

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**ORDER**

**23.04.2026**

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1. The applicant seeks interim bail for a period of 30 days in case arising out of FIR No.19/2025 dated 11.02.2025, registered at Police Station Economic Offences Wing, for commission of offences under Sections 318(4)/316(2)/316(5)/61(2) of *Bharatiya Nyaya Sanhita (BNS), 2023* (corresponding Sections 420/406/409/120B IPC) and Sections 4/22 of Banning of Unregulated Deposit Schemes Act, 2019 in order to make requisite arrangements for the admission of his two children.

2. He submits that the children are to be admitted in Laxmi Public School, Karkardooma and he has to arrange funds for that.

3. Admittedly, the applicant is involved in four other matters but according to him, he has already been granted bail in all such other matters. He submits that in one case, the bail has been granted by Hon'ble Punjab & Haryana High Court and with respect to one condition imposed upon him whereby he has been asked to furnish FDR worth Rs.5 lacs, he has already



moved an application seeking modification of the abovesaid condition and his such application is likely to be posted before the learned Bench somewhere in the next week.

4. Undoubtedly, as per status report furnished by State, the admission process is already going on and both the children of the applicant have already approached Laxmi Public School but according to admission in-charge of said school, presence of both the parents is not required at the time of such admission and either of them can accompany the children at the time of admission. Of course, wife of the applicant, who is also co-accused here, is already on bail and can take requisite steps for the purposes of ensuring admission of their children in the school but since it is prayed that the presence of the applicant would also be required for arranging funds, if the interim bail is not granted, it would spoil the chance of admission of his children in the school, which may seriously prejudice their educational career.

5. Keeping in mind the overall facts of the case, the applicant is, hereby, admitted to interim bail for a period of two weeks, to be reckoned from the date of his release, on his furnishing personal bond in the sum of Rs.25,000/- with one 'local' surety of the like amount subject to satisfaction of concerned learned Trial Court/Chief Judicial Magistrate/Duty Judicial Magistrate First Class.

6. Application stands disposed of in aforesaid terms.

7. A copy of this order be sent to Superintendent, Jail for information and compliance.

**MANOJ JAIN, J**

**APRIL 23, 2026/st/js**